

ITEM NO.80

COURT NO.8

SECTION XVII-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Original Suit (s). No(s). 2/2024

STATE OF PUNJAB

Plaintiff(s)

VERSUS

STATE OF HIMACHAL PRADESH & ANR.

Defendant(s)

Date : 04-03-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Plaintiff(s) Mr. Gurminder Singh, AG, Punjab, Sr. Adv.
Mr. Shadan Farasat, A.A.G.
Mr. Siddhant Sharma, AOR

For Defendant(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue summons in Form 12 in accordance with Rule 1 of Order XXVII of the Supreme Court Rules, 2013, returnable on 8th April, 2024.

The learned senior counsel appearing for the plaintiff-State has placed on record a copy of the order dated 1st March, 2024 of the Ministry of Power, Government of India, which according to him still continues to operate.

A copy of this order shall be forwarded along with the summons to the defendants.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)